



High Court of Tripura

Agartala

Order No. 23

Dated, Agartala, the 25th April, 2013

Hon'ble the Chief Justice has been pleased to direct that all the Jail Authorities shall inform the Court, where proceedings are pending, about the death of any prisoner.

This Order will come into force with immediate effect.

By Order,

Sd/-

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5437-5446

April 25, 2013

Copy to:

01. The Inspector General, Prison, State of Tripura, Agartala, West Tripura. He is requested to circulate the same to all the Jail Authorities of the State of Tripura for their necessary compliance.
02. The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar;
03. The Chief Judicial Magistrate, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar;
04. The i/c. Joint Registrar, High Court of Tripura, Agartala;
05. The Librarian-cum-RO., High Court of Tripura, Agartala;
06. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
07. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
08. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
09. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
10. Order File.

M. Chakrabarti
25-04-13

(M. Chakrabarti)
Registrar